

11.03.2015.

App: Sri Amit Verma, learned counsel for the applicant.

Resp: Sri B.B. Tripathi, learned counsel for the respondents.

The present C.C.P. is preferred by the applicant for non-compliance of the order dated 27.09.2013 passed in O.A.No.424/2012 through which the Tribunal directed the respondents to take a decision as per rule on the representations of the applicant within a period of three months.

Sri B.B. Tripathi, learned counsel for the respondents has drawn our attention towards the order dated October, 2014, which is Annexure CA-1 to the compliance report through which the respondents have taken a decision on the representation of the applicant and passed a reasoned and speaking order as such the order passed by the Tribunal have been fully complied with by the respondents.

The learned counsel for the applicant submitted at the Bar that the order passed by the Tribunal has already been complied with and nothing requires to be adjudicated in the present C.C.P.

Under these circumstances, nothing remains to be adjudicated in the present C.C.P. and accordingly C.C.P. is dismissed. Notices stands discharged.

J.Ch
(Ms. Jayati Chandra)

Member (A)

Navneet Kumar
(Navneet Kumar)

Member (J)

Amit/-

*OR
Copy to Subjet
Dated 11-3-15
Prepared
16-3-15*